

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 105**

**New IA/2794/ND/2023 in IB/983/ND/2020**

**IN THE MATTER OF:**

Dilwara Leasing and Investment Limited	...	Applicant
Versus		
Vibrant Buildwell Pvt Ltd	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 19.05.2023**

**CORAM:**

**MR. P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	: Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Vaibhav Mendiratta, Mr. Sahil Chopra, Advs.
For the Respondent	: Mr. Virender Ganda, Sr. Adv. Mr. Kunal Godhwani, Mr. Ayan Mitra, Advs.
For CoC	Mr. Rachit Mittal, Mr. Parish Mishra, Advs.

**ORDER**

**New IA/2794/ND/2023**

Heard the submissions made by the Counsel for the applicant. This is an application filed under Section 60(5) under Rule 11 of NCLT Rules, 2016 seeking urgent hearing of IA No. 5458/ND/2022. Learned Counsel has submitted that IA No. 5458/ND/2022 is already posted to 31.05.2023. Having considered the facts and circumstances of the case, this Tribunal is of the view that IA No. 5458/ND/2022 will be heard on **31.05.2023**. IA/2794/ND/2023 stands disposed of.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**